HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE SEVENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 643 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated 30/04/2025 in W.P.33922 of 2024 on the file of the High Court.

Between:

1. The State of Telangana, Rep by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Registrar, Ranga Reddy District, At Kongara Kalan Village, Ibrahimpatnam Mandal, R.R. District.
3. The Tahsildar, Moinabad Mandal, Ranga Reddy District.

.....APPELLANTS/RESPONDENTS

AND

Mir Mohammed Ali, S/o. Late Mir Hamed Ali, Aged about 48 years, Occ Business, R/o.H.No.19-3-1089, Madina Colony, Falaknuma, Hyderabad.

.....RESPONDENT/PETITIONER

I.A.NO:1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the interim order dt: 30.04.2025 passed in I.A.No.1 of 2025 in WP.No.33922 of 2024.

Counsel for Appellants : SRI A.SUDARSHAN REDDY, THE ADVOCATE GENERAL

Counsel for Respondents : SRI N.SREEDHAR REDDY

The Court made the following JUDGMENT : -

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.643 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri A.Sudarshan Reddy, learned Advocate General, for the appellants and Sri N.Sreedhar Reddy, learned counsel for the respondent.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that this matter may be disposed of by requesting the learned Single Judge to decide W.P.No.33922 of 2024 on merits because pleadings are already complete.

4. Learned Advocate General stated that the impugned interim order passed by the learned Single Judge may be modified and the parties may be directed to maintain *status quo*. The revenue department shall ensure that there is no third party interference on the land in question.

5. Learned counsel for the respondent/writ petitioner has no objection.

6. In view of the consensus arrived at, the writ appeal is **disposed of** by requesting the learned Single Judge to endeavour to decide W.P.No.33922 of 2024 within a period of one month. As agreed by the parties, *status quo* which is prevailing today on the land in question shall be maintained. In addition, as agreed by learned Advocate General, the revenue department shall ensure that there should be no third party encroachment on the land in question. It is made clear that this Court has not expressed any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-V.KAVITHA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CC's to Advocate General, High Court for the State of Telangana at Hyderabad. [OPUC]
2. One CC to SRI N.SREEDHAR REDDY, Advocate [OPUC]
3. Two CD Copies

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HIGH COURT

DATED:07/07/2025



JUDGMENT

WA.No.643 of 2025

DISPOSING OF THE W.A

WITHOUT COSTS.

(6)
kpr
7/8/25